

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 200/TT/2016**

Subject : Determination of transmission tariff of Asset-I: LILO of 400 kV D/C Dadri Malerkotla line at Kaithal alongwith associated bays and 400 kV, 50 MVAR Line Reactor, Asset-II: 400/220 kV 500MVA ICT-I at Mandola Sub-station, Asset-III: 400/220 kV 500MVA ICT-III at Mandola Sub-station, Asset-IV:400/220 kV 500MVA ICT-IV at Mandola Sub-station Asset-V:400/220kV 500MVA ICT-I at Ballabhgarh Sub-station Asset-VI: LILO of one circuit of 400 kV D/C Rapp Kankroli Line along with associated bays at Chittorgarh (RRV PNL) Sub-station Asset-VII: 400/220 kV 500MVA ICT-II at Mandola Sub-station Sub-station, Asset-VIII: 400/220 kV 500MVA ICT-II at Ballabhgarh Sub-station under NRSS-XXXII in Northern Region.

Date of Hearing : 11.5.2017

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A. K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M. K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Limited and 16 others

Parties present : Shri S.K. Venkatesan, PGCIL  
Shri S.S. Raju, PGCIL  
Shri Rakesh Prasad, PGCIL  
Shri Jasbir Singh, PGCIL  
Shri S.K. Agarwal, Advocate, Rajasthan Discoms  
Dr. A.P. Sinha, Rajasthan Discoms  
Shri R.B. Sharma, Advocate, BRPL



## Record of Proceedings

The representative of the petitioner submitted that:-

a) The instant petition has been filed for determination of transmission tariff for 8 assets under NRSS-XXXII in Northern Region for the 2014-19 period.

b) The information sought vide order dated 22.12.2016 was filed vide affidavit dated 31.1.2017. Rejoinder to the reply of BRPL was also submitted vide affidavit dated 3.2.2017.

c) As per the Investment Approval (IA) dated 14.2.2014, the schedule date of completion is within 28 months from the date of IA. Accordingly, the schedule of completion works out to 13.6.2016. Against this Asset II, III, IV, V, VI, VII, VIII were commissioned on 28.3.2016, 10.4.2016, 8.5.2016, 28.3.2016, 2.10.2016, 16.10.2016 and 16.9.2016 respectively. Out of 8 assets, 7 assets have been commissioned and Asset I is anticipated to be commissioned in the next one month.

d) There is time over-run of 3 months to 11 months in commissioning of the instant assets. Time over-run was mainly on account of RoW issue, change in scope of work and augmentation of the transformation capacity. On the basis of anticipated COD Auditor Certificate has been submitted. He requested to condone the time over-run and allow the tariff as claimed.

2. The learned counsel for BRPL submitted that the petitioner has submitted that time over-run was due to RoW, change in scope of work and augmentation of transformation capacity and these factors are all controllable factors. The petitioner has not submitted the DPR and CPM analysis which are statutory documents. The cost of the replaced six transformers at Badarpur, Bahadurgarh and Maondola has to be de-capitalized as per their book value from the capital cost of these assets. The petitioner has to submit the details of de-capitalization. The petitioner has also not submitted the "Completion Certificate" approved by its CMD as required under the Regulations.

3. The learned counsel of Rajasthan Discoms submitted that they will file a reply shortly.

4. The petitioner was directed to submit the actual COD of the Asset I alongwith RLDC Certificate on affidavit with an advance copy to the respondents by 5.6.2017.

5. The Commission further directed the respondents to file their reply by 13.6.2017 and the petitioner to file rejoinder, if any, by 23.6.2017. The Commission further observed that no extension of time shall be granted.



6. Subject to the above, order in the petition was reserved.

By order of the Commission

sd/-  
(T. Rout)  
Chief (Law)

